

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 40/2026
IN
ORIGINAL APPLICATION NO. 815/2022**

IN THE MATTER OF:

SURESH CHAND

... APPLICANT

VERSUS

D.M. KAPASHERA & ORS.

...RESPONDENTS

I N D E X

<u>Sl. No.</u>	<u>Particulars</u>	<u>Pg. No.</u>
1.	STATUS REPORT ON BEHALF OF RESPONDENT NO. 2, IRRIGATION & FLOOD CONTROL DEPARTMENT, GNCTD	1-3
2.	Annexure-A: Copy of the Demarcation Plan	4
3.	Annexure- B: Photographs of the desilting and the fencing work on western and southern sides of the pond	5
4.	Annexure- C: photographs of fencing of Eastern side of the pond	6

IRRIGATION & FLOOD CONTROL DEPARTMENT
GOVT. OF NCT OF DELHI

THROUGH

NEW DELHI
DATE: 21.07.2026

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**STATUS REPORT ON BEHALF OF RESPONDENT NO. 2,
IRRIGATION & FLOOD CONTROL DEPARTMENT, GNCTD**

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took cognizance of the present execution application on 29.05.2026 arising out of Original Application No. 815/2022 for the protection of the water body situated in Khasra No. 111, Village Kanganheri, thereby issuing notice to the answering respondent amongst others to file their responses.
2. That this Hon'ble Tribunal had disposed of the aforesaid Original Application on 23.09.2024 observing there in that-

"We, accordingly, dispose of this original application with consent of all the parties directing respondents' concerned authorities including Revenue Officials to take appropriate steps for restoration of pond in question to its original size and shape, if necessary, by removing encroachment, if any, on the pond land by taking appropriate steps in accordance with law provided there is no other legal or otherwise obstruction in above exercise, expeditiously."

3. It is respectfully submitted that the said pond in Khasra No. 111, village Kanganheri, falls under Matiala Assembly Constituency.
4. That as per the demarcation dated 12.04.2024 of the said pond by the revenue department, copy of demarcation plan is annexed hereto as **Annexure-A**, the desilting work was carried out and was completed by the said department and thereafter fencing work of the pond was taken up thereafter and the western and southern sides of the pond has been completed. Photographs of the desilting and the fencing work being carried out is annexed hereto as **Annexure-B**.
5. On the other two sides, fencing work had started and was in progress but the local villagers created hindrance to the execution of the work on the ground claiming that the proposed fencing would obstruct the passage leading to their residential houses.
6. Consequently, owing to the law-and-order situation, the work could not be completed, and therefore, a request was made to the District Magistrate seeking police protection for execution of the work.
7. Thereafter, the fencing work of the eastern side of the wall was completed on 19.09.2024 but, soon thereafter it was discovered that certain unidentified persons had vandalised the fencing on the eastern side of the pond, photographs of which is annexed hereto as **Annexure-C**.
8. Furthermore, upon constructing the fence for the northern side of the pond, the then District Magistrate, (South-West Dist.) directed that the fencing work should also include Khasra No. 148. In response, this department informed the District Magistrate that inclusion of Khasra No.

148 would amount to a change in the approved scope of work which cannot be undertaken. Accordingly, clear directions from the office of the District Magistrate are still awaited before proceeding further in this regard.

9. As recorded in earlier proceedings before this Hon'ble Tribunal, the restoration and protection of the pond are to be carried out in accordance with law after removal of encroachments and by taking appropriate steps.

10. It is humbly submitted that the department is fully committed to completing the rest of the fencing as per the scope of work. The fencing work on the **northern and eastern sides** of the pond can be completed within one month, subject to:

- Availability of **adequate police protection** throughout the execution period.
- Handing over of an **encroachment-free site** by the Revenue Department.

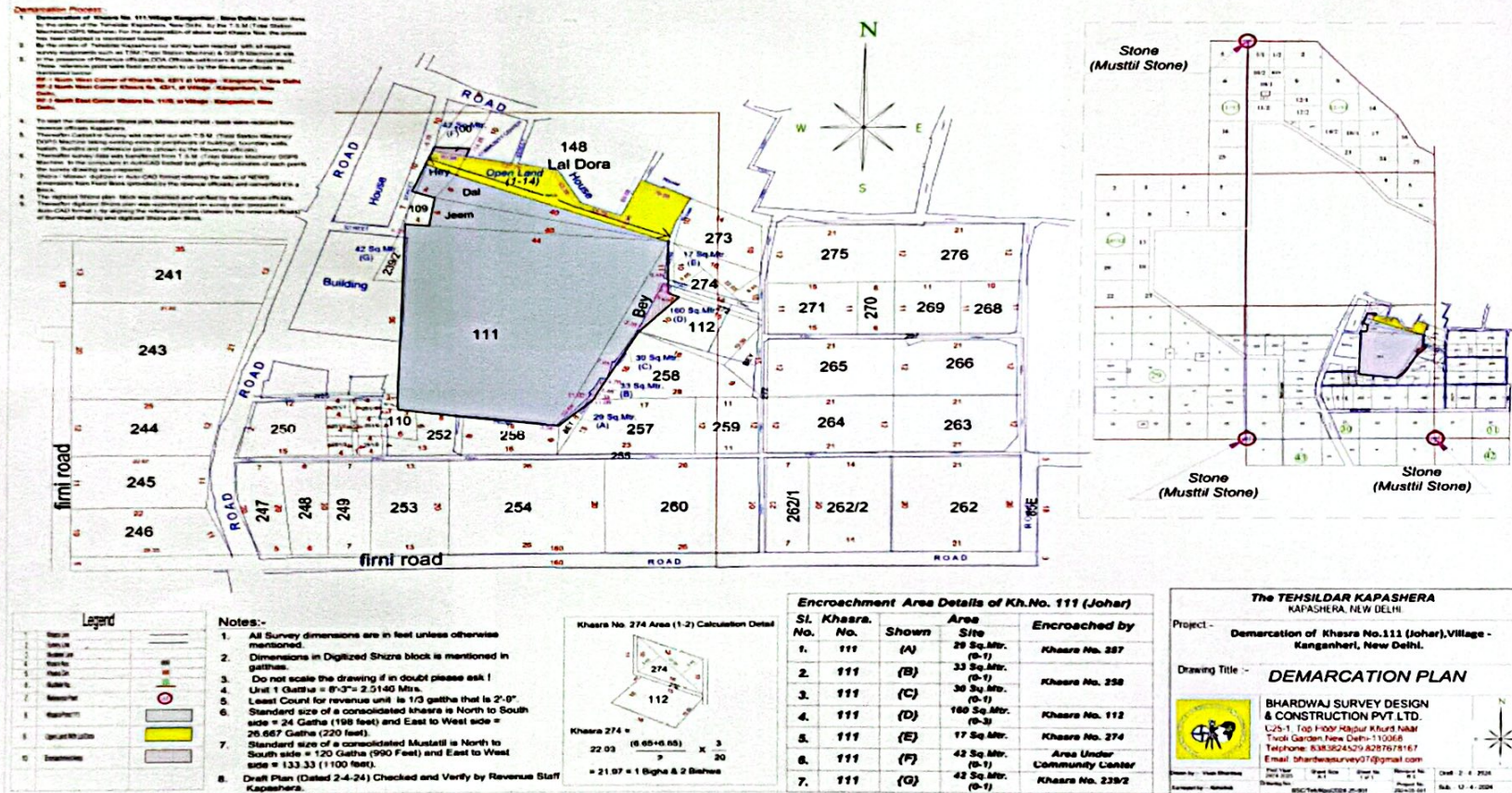
11. It is therefore requested that necessary police protection, an encroachment-free site and appropriate directions may kindly be provided to enable completion of the remaining fencing work within the stipulated period.

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ANNEXURE: B

